rope-climbing and river crossing, use of air guns, lathies etc.TheTahfooz-o-Mulko-Millet is also reported to have distributed some trishuls at two or three separate places in the State of Uttar Pradesh.

(c) Public Order and 'Police' appear at Entry No. 1 and 2 or List II-State List of the Seventh Schedule of the Constitution of India. Hence, it is the primary responsibility of the State Governments to maintain Public Order and Peace including registration, investigation of crime and compiling of data relating to communal incidents. The State Governments take action against organizations/individuals whose activities are prejudicial to the security of the country and have the potential of disturbing peace and communal harmony under the provisions of IPC, POTA and NSA etc.

The activities of all organizations having a bearing on maintenance of communal harmony in the country are under constant watch of law enforcement agencies and requisite legal action is taken, including imposition of ban, wherever necessary.

Review Committee on POTA

343. DR. ABRAR AHMED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a Committee set up by the Central Government to review the working of POTA has since started functioning; and

(b) if so, whether any report has since been submitted by the Committee?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIN PATHAK): (a) Yes, Sir.

(b) No, Sir.

Amendment in IMDT Act

344. SHRI KARNENDU BHATTACHARJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to amend the Illegal Migrants Determination by Tribunal (IMDT) Act in the Monsoon Session of Parliament; (b) if so, the details thereof; and

(C) whether the view-points of the affected interests have been taken into consideration before amending the Act?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SWAMI CHINMAYANAND): (a) to (c) The Government has taken decision to repeal the Illegal Migrants (Determination by Tribunals) Act, 1983. For this purpose, a Bill has been introduced in the Lok Sabha on 9.5.2003.

Identity Cards

345. SHRI C.P. THIRUNAVUKKARASU: SHRI RAVULA CHANDRA SEKAR REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Census Commission has been executing the pilot project for providing Government Identity Cards for the citizens of the country;

(b) if so, the details thereof;

(c) whether the implementation of pilot project has been analysed;

(d) if so, its outcome alongwith the problems faced during its implementation;

(e) whether Government propose to make these Identity Cards as smart Cards; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SWAMI CHINMAYANAND): (a) and (b) A Pilot Project on Multipurpose National Identity Card (MNIC) scheme has been initiated by the Government in April, 2003 covering a few sub-districts in the selected districts of 13 States and Union Territories, a list of which is enclosed, (*see* below). The Project is expected to be completed within one year.

(c) Analysis of implementation of the Pilot Project will be possible only on the conclusion of the Pilot Project.

(d) The question does not arise.

106